

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Sakharm Krishna Lele & Ors.
V/s.
M/s. Bombay Alums Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 111/111A of the Companies Act 1956
And 58/59 of the Companies Act, 2013

S. No.	NAME	DESIGNATION	SIGNATURE
	Shirani Sonil/b	Deven Dasakadas & Partners	S.S.S.
		for Respondents	
3	Khoshbu Bhavan	Instructed by	
	for Petitioner	Samir Vaidya	

ORDER

T.C.P. No. 28/111/CLB/MB/MAH/2011

1. Ld. Representatives for both the sides are present. Ld. Representative of Petitioner has informed that an amendment in T.C.P. No. 28/2011 is required due to the reason that one of the Petitioner has expired. The name is to be deleted from the list of Prayer.

2. Under the circumstances, it is hereby directed that the aforesaid amendment should be carried out on or before 23.01.2017 with a copy in advance to the other side. Now the matter is listed for final hearing on **13.02.2017**. Date is duly communicated to both the sides.

Dated: 13th January, 2017.

Sd-/
M. K. SHRAWAT
Member (Judicial)